

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 passed in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the Order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : PTC India Limited (PTCIL) and Anr.
- Date of Hearing : **25.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Deepak Khurana, Advocate, APNRL
Ms. Nishtha Wadhwa, Advocate, APNRL
Shri Amit Griwan, APNRL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Kanishka, Advocate, PTCIL

Record of Proceedings

At the outset, the learned proxy counsel for Respondent No.1, PTCL prayed for an adjournment due to the non-availability of the arguing counsel. Learned counsel for the Petitioner did not oppose the said request.

2. Considering the request of the learned proxy counsel for the Respondent, PTCIL, the Commission adjourned the matter.
3. The Petition will be listed for the hearing on **8.5.2025**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)